HIGH COURT OF BOMBAY AT GOA

SITTING LIST W.E.F. 08.09.2025

Sr. No.	Sitting	Assignment
1	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **AND** **The Hon'ble Shri Justice ASHISH SAHADEV CHAVAN** **Commercial Appellate Division Bench** **(DIVISION BENCH- 1)** **Court Room No. 2**	For admission, hearing and order matters therein :- Civil and Criminal matters and applications therein pertaining to Division Bench.
2	The Hon'ble Shri Justice **VALMIKI MENEZES** **AND** **The Hon'ble Shri Justice SHREERAM VINAYAK SHIRSAT** **(DIVISION BENCH - 2)** **Court Room No. 3**	All Final hearing matters pertaining to Division Bench.
3	The Hon'ble Ms Justice **NIVEDITA P. MEHTA** **[Single Bench-1]** **Court Room No. 4**	For admission, hearing and order matters therein :- **A)** All First Appeals. **B)** All Second Appeals. **C)** All Criminal Appeals. **D)** All Civil Writ Petitions.

		E) All Criminal matters pertaining to Single Bench. **F**) Applications U/Sec. 11 of Arbitration and Conciliation Act, 1996. **G)** Matters under Companies Act, 1956 and Companies Act, 2013. **H)** All Pre-admitted Civil matters (admission /Order /Direction) **I)** Appeals under ESI. **J)** Civil Revision Applications. **K)** All Civil matters pertaining to Single Bench.

N O T E

1) Matters / cases, wherein Apex Court had passed order for expeditious hearing / time bound hearing, be given priority. The matters of Senior Citizens/Marginalised section would also be given priority.

2) The Criminal Appeals pending for more than five years in which the accused is/are in Jail, be given priority.

3) The **Hon'ble Ms Justice NIVEDITA P. MEHTA** is designated to be the Judge for appointment of Arbitrators in applications under Section 11 of the Arbitration and Conciliation Act, 1996.

4) The **Hon'ble Ms Justice NIVEDITA P. MEHTA** is designated to hear and decide matters under the Companies Act,1956 and Companies Act, 2013.

5) Contempt Petition (Civil) will be taken up by the concerned Division Bench or Single Judge, as the case may be, before which the main matter is pending or before which the main matter would lie, if it were pending.

6) Upon change of roster, Part Heard matters shall stand released and shall be placed before the Hon'ble Court as per the roster. However, if all the parties to the proceedings make a joint written request for retention of the matter before the Hon'ble Court which had partly heard the matter before the change of roster and if the Hon'ble Court endorses such request, the Registry would place the matter before Hon'ble the Chief Justice after verifying the record. Upon acceptance of such proposal by Hon'ble the Chief Justice, such Part Heard matter shall be assigned to the Hon'ble Court which had endorsed the joint written request of all the parties to the proceedings.

High Court, Appellate Side, Bombay.	)	By Order
	)	
	)	sd/-
	)	(H. M. Bhosale)
Date : 6th September 2025	)	Registrar (Judl-I)